

cent of actual production with effect from 1st March, 1987.

The above measures are intended to ensure not only availability of cement but also to help the industry to operate at economically viable levels and generate necessary funds for further growth.

Performance of Government Advocates

*734. SHRI KAMAL CHAUDHRY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government are maintaining any statistics of the number of cases won or lost by the Central Government advocates; and

(b) the number of Government Advocates

working in various High Courts in the country, High Court-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) Advocates are engaged from out of the panel of lawyers maintained by this Ministry to defend the Union of India represented by the various Ministries. However, some Ministries, like the Ministry of Railways, the Ministry of Finance and the Department of personnel and Training maintain their own panel of lawyers. It may be difficult to categorise cases as won or lost. No Such statistics is also being maintained by this Ministry.

(b) The particulars of the panel Counsel maintained by this Ministry are given in the Statement below.

Statement

Sl. No.	Name of the high Courts/ Benches	Number of Government Advocates/Panels	
1	2	3	
1.	Andhra Pradesh High Court, Hyderabad	6	
2.	Allahabad High Court, Allahabad	11	
3.	Lucknow Bench	4	
4.	Bombay High Court, Bombay	Special Counsel	10
		Senior Counsel Grade-I	26
		Senior Counsel Grade=II	48
		Junior Counsel	29
	Goa Bench	Nil	
	Aurangabad Bench	2	
	Nagpur Bench	2	
5.	Gauhati High Court, Gauhati	3	
6.	Gujarat High Court, Ahmedabad	4	
7.	Himachal Pradesh High Court, Shimla	1	
8.	Jammu and Kashmir High Court, Srinagar	2	

1	2	3
	Jammu Bench	3
9.	Karnataka High Court, Bangalore	4
10.	Kerala High Court, Ernakulam	8
11.	Madhya Pradesh High Court, Jabalpur	1
	Gwalior Bench	2
	Indore Bench	2
12.	Orissa High Court, Cuttack	3
13.	Patna High Court, Patna	3
	Ranchi Bench	1
14.	Punjab and Haryana High Court, Chandigarh	5
15.	Rajasthan High Court, Jodhpur	1
	Jaipur Bench	2
16.	Sikkim High Court, Gangtok	2
17.	Madras High Court, Madras	Senior Counsel 2 Addl./ Central Government Standing Counsel 8
18.	Delhi High Court	Senior Counsel 12 Central Government Standing Counsel 4 Govt. Pleaders 31
19.	Calcutta High Court	Special Counsel 12 Sr. Counsel Gr. I 23 Sr. Counsel Gr. II 39 Jr. Counsel 32 Advocates on Record. 19

**Research and Development policy in
Telecommunications**

*735. SHRI RAM DHAN : Will the
Minister of COMMUNICATIONS be pleased
to state :

(a) whether the Department of
Telecommunications has formulated any
Research and Development policy;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?